

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्व)-05  
Metropolitan Magistrate (East), 05  
कोर्ट नं. 05, 2<sup>nd</sup> फ्लोर  
कडकवासना मार्ग, दिल्ली-110002  
Karkarabana Court, Delhi-11

FIR No.:155/2019  
P.S.:Shakarpur  
U/S:376/328 IPC  
State Vs. Shubham Mittal

27.08.2020

Present: Ld. APP for the state is present through VC.

Applicant with Ld. Counsel is present through V.C.

The Ld. Counsel for the applicant/accused has submitted that the interim order qua accused, has been extended till 02.09.2020 by Ld. ASJ Sh. Naresh Kumar Malhotra. Copy of the said order of Ld. ASJ has been filed on the court email ID. I have perused the same. Accordingly, the coercive process issued against the accused stand stayed till 02.09.2020.

Copy of this order be sent to Ld. Counsel for applicant/accused through email.



*sd-*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

FIR No.:46/2020  
P.S.:PIA  
U/S: 279/337 IPC

27.08.2020

Fresh application for release of vehicle bearing No. DL-5S-CA-2816 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 28.08.2020.



*Sd-*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

शुभम वरुण  
AAKANKSHA VYAS  
महानगर पुलिस थाना (एच.एच.)-05  
महानगर पुलिस थाना (एच.एच.)-05  
दिल्ली-110005  
दिनांक 27.08.2020

EFIR No.:000386/20  
P.S.:PIA  
U/S: 379 IPC

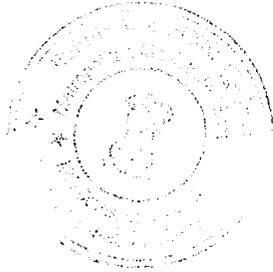
27.08.2020

Fresh application for release of mobile phone MI-A2 Black on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 28.08.2020.



—Sd—  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर न्यायाधीश (पूर्व)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, दिल्ली-01  
Court No. 05, Delhi-01  
काठकोटा न्यायालय  
Karkardoma Court, Delhi-11

FIR No.:226/2020  
P.S.:PIA  
U/S:379/411 IPC  
State Vs. Sharukh

27.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant through V.C.

The present application for release of mobile phone VIVO S1 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Rajpal Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



— S J —  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 27.08.2020

FIR No.:000626/2020  
P.S.:Laxmi Nagar  
U/S:379 IPC  
State Vs. Unknown

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्ड/विधारी (पूर्व)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, दिल्ली  
Court No. 05, Delhi  
कल्याण नगर, दिल्ली-110002  
Kalyan Nagar Court, Delhi

27.08.2020

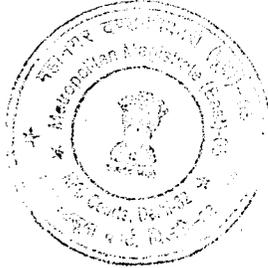
Fresh application for release of mobile phone on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Application perused. The present FIR pertains to PS: Laxmi Nagar which does not fall within the territorial jurisdiction of this Court. Hence, the present application stands dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



*-sd-*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

आरकंशा व्यास  
AAKANKSHA VYAS  
महानगर न्यायाधीश (पूर्व)-05  
महानगर न्यायाधीश (पूर्व)-05  
महानगर न्यायाधीश (पूर्व)-05  
Court No. 05, 2nd Floor  
कलकत्ता न्यायालय, दिल्ली-110002  
Kolkata Court, Delhi-11

FIR No.:425/2020  
P.S.:Krishna Nagar  
U/S: 448/452/34 IPC  
State Vs. Saira

27.08.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through V.C.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Saira.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel has submitted that no particular role has been ascribed to the accused Saira in the present FIR and the only allegation against her is that she was also present with co-accused Manoj. It was further submitted by the Ld. Counsel that accused Sairaa is an innocent and illiterate lady and she has been falsely implicated in the present case. It was further submitted by the Ld. Counsel that in fact, there is a property dispute between the complainant and co-accused Manoj regarding the property bearing No. C-10/3, Krishna Nagar, Delhi and the accused Saira has been dragged into the present case falsely. It was also submitted that contrary to the allegations made in the present FIR, accused Saira is not the wife of co-accused Manoj. It was also submitted by the Ld. Counsel that the accused Saira has no previous criminal involvement.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature, the present accused was in collusion with co-accused Manoj and the offences in question were committed in furtherance of common intention of the accused persons.

Heard both the parties.

I have perused the contents of the FIR. As per the FIR, on the day of the alleged incident, in the evening at about 6:00PM, accused Manoj alongwith accused Saira and certain others entered the under construction property bearing No. C-10/3 and when the guard posted at the said property, tried to stop them, accused Manoj beat up the said guard and his wife as well. Further, the accused persons trespassed into the property and illegally kept their belongings in the property.

In the present case, accused is in J/C since 19.08.2020. The IO has also not stated in his reply as to whether any further investigation is required to be conducted qua accused Saira. No previous criminal involvement of accused Saira has been disclosed by the IO. Furthermore, as per the contents of the FIR itself, it is the accused Manoj who assaulted the guard and his wife at the property in question. Therefore, keeping in view the entire facts and circumstances of the case, accused Saira is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East) - 05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडकुआ कार्ट, दिल्ली-05  
Karkadkua Court, Delhi-05

EFIR No.:035967/20  
P.S.:Shakarpur  
U/S: 379 IPC

27.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of vehicle bearing No. DL-14SD-1523 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Deep Chand wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013* and *CRL. M.A. No. 16055/2013* decided on 10.09.2014 as follows:

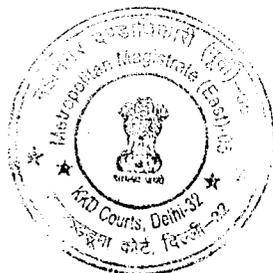
**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email id and be also sent to the SHO PS concerned for compliance.



— ११ —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

FIR No.:330/2019  
P.S.:Shakarpur  
U/S: 380/454/411 IPC  
State Vs. Kayum

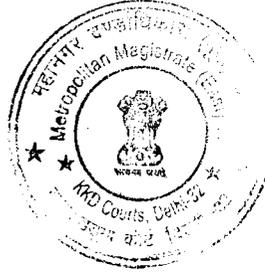
आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर न्यायाधीश (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, इंदौरा रोड,  
Court No. 5, Indora Road  
कडकडपुना कोर्ट, दिल्ली-22  
Karkarduma Court, Delhi-22

27.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 31.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/KMD Court  
Delhi/ 27.08.2020

आकंक्षा विस  
AARANKSHA V. S  
महानगर दण्डाधिकारी (पूर्व)-05  
Metropolitan Magistrate (E)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकडडुमा कोर्ट, दिल्ली-22  
Karkardooma Courts, Delhi-22

FIR No.:347/2019  
P.S.:Shakarpur  
U/S: 380/454/411 IPC  
State Vs. Kayum

27.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 31.08.2020.



—s d—  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, द्वितीय तल  
Court No. 05, 2nd Floor  
कडकडवामा कोर्ट, दिल्ली-110002  
Karkardhama Court, Delhi

FIR No.:322/2019  
P.S.:Shakarapur  
U/S: 380/454/411 IPC  
State Vs. Kayum

27.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 31.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

आकांशा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कडकलहवा कोर्ट, दिल्ली-22  
Kadkalaha Court, Delhi-22

FIR No.:221/20  
P.S.:PIA  
U/S: 279/337 IPC  
State Vs. Rijwan

27.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant through V.C.

The present application for release of vehicle bearing No. **DL5SBC 2096** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Rohit Tomar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013* and *CRL. M.A. No. 16055/2013* decided on 10.09.2014 as follows:

**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



—SJ—  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

STATE OF DELHI  
METROPOLITAN MAGISTRATES COURT  
MM-05 (East) Court  
Delhi  
27.08.2020

FIR No.:325/2019  
P.S.:Shakarpur  
U/S: 380/454/411 IPC  
State Vs. Kayum

27.08.2020

Present: Ld. APP for the state is available for hearing through VC.

Sh. Mohit Bhardwaj, Ld. Counsel for accused is present through V.C.

At request of Ld. Counsel for accused, re-list on 31.08.2020.



—SD—  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

FIR No.:227/20  
P.S.:PIA  
U/S: 279/337 IPC  
State Vs. Unknown

27.08.2020

कोर्ट ऑफ सेशन्स  
आन्ध्र प्रदेश हाईकोर्ट  
महानगर कोर्ट, एम-05 (ईस्ट)  
मेट्रोपॉलिटन कोर्ट, कोटा, 05  
कोर्ट ऑफ सेशन्स  
कोर्ट ऑफ सेशन्स  
कलकत्ता कोर्ट, कोटा  
Kolkata District Court, Kolkata

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

I have perused the application. I have also perused the reply of IO. In view of the reply of IO, let the present application be re-listed on 29.08.2020. IO is directed to furnish fresh reply on the NDOH.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

FIR No.:325/2020  
P.S. Krishna Nagar  
U/S: 380/457/411/34 IPC  
State Vs. Arif

27.08.2020

Present: Ld. APP for the state is present through VC.

Certain clarifications are required from Ld. Remand Advocate. Hence, re-list on 28.08.2020.



—Sd—  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

श्री अकांक्षा व्यास  
A.A. AAKANKSHA VYAS  
MM-05 (East)-05  
Karkardhama Court, Delhi-12

EFIR No.:023007/20  
P.S.:Shakarpur  
U/S: 379/356 IPC  
State Vs. Ajrudin

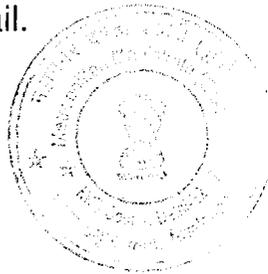
27.08.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Bail application perused. Reply of IO received and perused. As per the reply of IO, no EFIR bearing No. 023007/2020 has been registered at PS: Shakarpur. In view of the reply of IO, the present application is dismissed as infructuous. Applicant is at liberty to file fresh bail application with the correct FIR No.

Copy of this order be sent to Ld. Counsel for applicant through email.



— 53 —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020



शुद्धि दस्तावेज  
AANKANKSHA VYAS  
MM-05 (East) Court  
Karkardhama Courts, Delhi-110003

FIR No.:0358/20  
P.S.:Shakarapur  
U/S: 279/337 IPC  
State Vs. Hari Kumar

27.08.2020

Fresh application for release of vehicle bearing No. DL 1PC 9806 Passenger Bus on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 28.08.2020.



—) ) —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

FIR No.:167/2020  
P.S.:PIA  
U/S: 392/34 IPC  
State Vs. Unknown

श्रीमती अश्विनी  
आकांक्षिका व्यास  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

27.08.2020

Fresh application for release of mobile phone OPPO F7 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 28.08.2020.



— S S —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020

आकंक्षा वीस  
AANKANSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकत्ता कोर्ट, दिल्ली-110002  
Kolkata Courts, Delhi-110002

EFIR No.:004942/2020  
P.S.:PIA  
U/S: 379/411 IPC  
State Vs. Shahnawaz @ Sonu

27.08.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 28.08.2020.



— १० —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 27.08.2020